

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO 307 OF 2018

Dated: 17th December, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

M/s. Adani Green Energy (Uttar Pradesh) Ltd.

....Appellant(s)

Versus

**Uttar Pradesh Electricity Regulatory Commission
& Ors.**

....Respondent(s)

Counsel for the Appellant(s)

:

Mr. Raunak Jain
Mr. Vishvendra Tomar

Counsel for the Respondent(s)

:

Mr. C.K. Rai
Mr. Sachin Dubey for R-1

Mr. Rajiv Srivastava
Ms. Garima Srivastava
Ms. Gargi Srivastava
Ms. Harshita Sinha for R-2

Mr. Sunil Kumar Rai
Mr. Puneet Chandra
Mr. Vinod Kr. P. (Rep.) for R-4

ORDER

Four weeks' time is granted to file reply to the learned counsel appearing for the Respondent No.4 i.e. on or before 02.01.2019 with advance copy to the other side. Thereafter, rejoinder, if any, may be filed within four weeks' time i.e. on or before 30.01.2019 with advance copy to the other side.

List the matter on **13.02.2019.**

(Ravindra Kumar Verma)
Technical Member

mk/bn

(Justice N.K. Patil)
Judicial Member